

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**Criminal Appeal (SJ) No.133 of 2009**

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AKHILESH PRASAD @ AKHILESH SINGH

... .. Appellant/s

Versus

STATE OF BIHAR

... .. Respondent/s

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**Appearance :**

For the Appellant/s : Mr. Prabhat Ranjan Singh  
For the Respondent/s : Mr. Abha Singh(App)

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**CORAM: HONOURABLE MR. JUSTICE ADITYA KUMAR TRIVEDI**  
**ORAL ORDER**

6     27-11-2018                     It has been submitted at the end of the learned counsel for the appellant that sole appellant Akhilesh Prasad @ Akhilesh Singh is dead. It has further been submitted that as fine has also been inflicted apart from substantial sentence whereupon, the siblings of appellant (since deceased) intent to proceed with instant appeal and so, substitution is needed and for that an adjournment of four weeks be granted.

List accordingly. During midst thereof, the concerned should take proper step.

**(Aditya Kumar Trivedi, J)**

Prakash Narayan

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